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IN THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

R.A.NO.58 of 1995 in O.A. 1455 of 1993.

Between

Dated: 4.8.1995.

B.V.S.Suryanarayana

2. S.S.Sastri.

3. K.Ratna Babu

...

Applicants

And

1. The Director, Southern Telecom Sub Region, Vijayawada.
Carrier, Annexure Building, Madras.
3. Chief General Manager, (Telecom), A.P.Circle, Abids, Hyd.
4. The Director General, Department of Telecom, Sanchar Bhavan, 20, Ashok road, New Delhi.

...

Respondents

Counsel for the Applicant : Sri. Krishna Devan

Counsel for the Respondents : Sri. N.R.Devaraj, Sr. CGSC.

CORAM:

Hon'ble Mr. A.B.Gorthi, Administrative Member

Contd:...2/-

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R.A.No. 58/95 in
O.A.No. 1455/93.

Dt. of Decision : 04-08-95.

ORDER

¶ As per Hon'ble Shri A.B. Gorthi, Member (Admn.) ¶

The Review applicants ~~are~~ applicants in OA.No. 1455/93 which alongwith batch of other cases was disposed of by a common order dated 16-01-1995. In OA.No. 22/93 which was one of the batch cases a review application was filed, praying for re-consideration of the order dated 16-01-1995 by which ~~the batch of~~ ^{the batch of} OA~~s~~ was dismissed. Review application in OA.No. 22/93 was also dismissed but with an observation which reads as under:-

"It is evident that the respondents chose to allow pay fixation to employees promoted under OTBP/BCR by giving them the benefit of pay fixation under FR 22 C. It will therefore be open to them to examine whether in the case of promotions under the selection grade system also the employees given selection grade should be given the benefit of pay fixation under FR 22 C. This would meet the principle of equity and equal dispensation of justice."

2. The prayer in the present Review application is for a similar observation in respect of the review applicants also. The prayer of the learned counsel for the applicants is reasonable and it ~~is~~ to be allowed. After hearing learned counsel for the respondents, the following observations ^{are} made ~~is made~~ in this Review Application also.

"It is evident that the respondents chose to allow pay fixation to employees promoted under OTBP/BCR by giving them the benefit of pay fixation under FR 22 C. It will therefore

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be open to them to examine whether in the case of promotions under the selection grade system also the employees given selection grade should be given the benefit of pay fixation under FR 22 C. This would meet the principle of equity and equal dispensation of justice.

3. The Review Application is disposed of with the above observations. No costs.

A. B. Gorthi
(A.B. GORTHI)
MEMBER(ADMN.)

Dated : The 04th August 1995.
(Dictated in Open Court)

Deputy Registrar (Judl.)
Deputy Registrar (Judl.)

Copy to:-

1. The Director, Southern Telecom Sub Region, Vijayawada.
2. Chief General Manager(Maintenance), Southern Telecom Region, Carrier, Annexure Building, Madras.
3. Chief General Manager(Telecom), A.P.Circle, Abids, Hyd.
4. The Director General, Department of Telecom, Sanchar Bhavan, 20, Ashok road, New Delhi.
5. One copy to Sri. Krishna Devan, advocate CAT, Hyd.
6. One copy to Sri. N.R. Devaraj, Sr. CGSC, CAT, Hyd.
7. One copy to Library, CAT, Hyd.
8. One spare copy.

Rsm/-